



2026:AHC:52211

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3559 of 2026

Mohammad Sajid

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Uma Shankar Singh
Counsel for Respondent(s)	:	A.S.G.I., Prem Shanker Prasad

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Uma Shankar Singh, learned counsel for the writ petitioner and Sri Prem Shanker Prasad, learned Standing Counsel for the State.

2. A preliminary objection has been raised by Sri Prem Shanker Prasad regarding the maintainability of the present petition on the premise that this Court has no territorial jurisdiction over the matter, particularly when the selection of the sixth respondent had been conducted in Maharashtra and the sixth respondent is presently working in CRPF in Odisha. Reliance has been placed upon the Full Bench judgment in ***Rajendra Kumar Mishra vs. Union of India, (2004) 1 UPLBEC 108***.

3. Learned counsel for the writ petitioner could not dispute the said proposition. However, according to him, the respondent no.6 is permanent resident of Mau and thus this Court may have territorial jurisdiction irrespective of the fact that the selection of respondent no.6 had been done in Maharashtra and he is posted in Odisha.

4. Having heard the submissions so made across the Bar and after perusing the record, in the opinion in the Court, no cause of action arises within the territorial jurisdiction of this Court, particularly when the sixth respondent as per the own case of the writ petitioner is posted in Odisha and his selection was conducted in Maharashtra. The said issue is no more integra, as it has been held in Full Bench in ***Rajendra Kumar Mishra (supra)***.

5. Accordingly, the writ petition is **dismissed** as not maintainable with liberty to the writ petitioner to approach the Court having territorial jurisdiction over the matter.\

6. The instructions filed today are taken on record and marked as Appendix 'A'.

March 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)